

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 368/TT/2026

Date: 24.8.2026

To,

Shri Zafrul Hasan,
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for determination of tariff under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024 for Conversion of 3X80 MVar, 765 kV Fixed line reactor at Gwalior end to Switchable line reactor (with NGR bypass arrangement) along with implementation of Inter-tripping scheme at Gwalior S/s under “Western Region Expansion Scheme-XXXIII (WRES-XXXIII):Part B1”.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026:-

2. Provide the following information:

- a. Form 9-C in Excel format for consolidation of loans from each source.
- b. The Petitioner to submit the details of Time Overrun in the following format:

Asset										
Time Frame	Activit y wise details	Original Schedul e		Days	Actual Schedul e		Days	Time Overru n days	Reaso n for Delay	Supportin g Document s
		Start	End		Start	End				
IA to SCOD										

SCOD to COD										
COD to Sharing of transmission charges										

- c. The Petitioner to submit linked excel for calculation of IDC statement.
 - d. Details of worked claimed as ACE for the 2024-29 tariff period under Regulation 24(1)(a).
 - e. Liability flow statement for the transmission asset in Excel format in reconciliation with ACE claimed.
 - f. Form-7 Part-B.
 - g. PERT Chart indicating important activities, planned dates and actual dates sustaining with appropriate supporting documents and Form-12 for the instant transmission asset.
 - h. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)